



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO. 60/275/2021 WITH
MAs No.60/555/2021, 60/879/2021 & 60/880/2021**

DATED THIS THE 23rd DAY OF APRIL, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE MRS. AJANTA DAYALAN, MEMBER(A)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

Amit aged 28 years son of Sh. Dilbag, resident of village Kiloi Khash, Pana Bahran, Rohtak and District Rohtak, Haryana Pin-124419. Group C.

....Applicant

(By Advocate SH. S.S. NAIN – through video conference)

Vs.

1. Union of India through Secretary, Ministry of Communications & I.T., Department of Posts, Dak Bhawan, New Delhi-110001.
2. The Chief Post Master General, Haryana Circle, Ambala, Haryana-133001.
3. The Senior Superintendent of Post Office, City Division, Kurukshetra-136118.

.....Respondents

(By Advocate SH. SANJAY GOYAL – through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Sh. S.S. Nain, learned counsel for the applicant at the very outset stated that in view of the subsequent developments, he does not wish to



pursue the present Original Application and he may be permitted to withdraw the same with liberty to file a fresh one with better particulars and also to lay a challenge to subsequent orders issued by the respondents.

2. Accordingly, the O.A. is dismissed as withdrawn with liberty as aforesaid.
3. Since the original application itself has been withdrawn by the applicant, therefore, nothing survives in the pending Miscellaneous Applications and those are also disposed of having been rendered infructuous.

(AJANTA DAYALAN)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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